

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-314/ND/2017

In the matter of :

A. Manohar

....PETITIONER

Vs.

Union of India & Ors.

SECTION :

Under Section 245

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. A. Subarao, Advocate
Mr. KLDS Vinober, Advocate

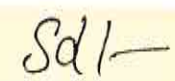
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the parties are present. In view of the absence of the Hon'ble Principal Bench and as the matter has been filed under Section 245 of the Companies Act, 2013 which relates to Class Action Litigation, let the matter be placed before the Hon'ble Principal Bench for its consideration.

List on 28.11.2017


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.11.2017